

DR. K. L. RAO: The hon. Member from Gujarat knows that it is not the Narmada project only that is now under discussion. We are discussing today the flood damage in Gujarat and the floods have been caused by rivers other than Narmada. The Narmada dam problem is of course there. So far as I know, there is a rise, over and above that in the Narmada, in the other river systems. Therefore, really the question is this. My hon friend from Gujarat, Shri Mavalankar, always wants to find out the date, when the project was sanctioned, what is the date, etc. I have given all the available information in my reply the other day. The point is, the three Chief Ministers are going on discussing, and we shall take it up at the earliest moment. But every morning, every day, in questions and answers, the hon. Member, Mr Mavalankar raises Narmada, Narmada. (Interruptions).

SHRI P. G. MAVALANKAR: I have come from Ahmedabad today. (Interruptions)

MR. SPEAKER: Order, order. Why should you talk so loud, Mr. Mavalankar, at the top of your voice and why should you go on like that all the day? Just at the fag-end of the day, at least, bring down your tone

MR. SPEAKER: Why are you saying all these things without first listening to him? I have allowed him to make a statement.

SHRI DINEN BHATTACHARYYA: (Serampore): We want to know whether the Minister is going to make a commitment that within a certain definite time-limit the wholesale trade will be taken over.

MR. SPEAKER: I do not know. Let us hear him. The hon. Minister. (Interruptions).

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): The successful implementation of a policy of take-over of wholesale trade in rice requires not only careful consideration of the operational details but also full involvement and co-operation of the State Governments and political parties. Discussions are therefore being held with the State Chief Ministers. Consultations are also going on with the leaders of the Opposition Parties and the next meeting is scheduled to be held later this week.

It will, therefore, be advisable to await the outcome of these consultations.

17.30 hrs.

STATEMENT RE. TAKEOVER OF  
WHOLESALE TRADE IN RICE

MR. SPEAKER: The hon. Minister for Agriculture will now make a statement. (Interruptions) No more questions. I am passing on to the next item.

SHRI SAMAR GUHA (Contd.): Prime Minister and other Ministers as also the opposition leaders have had a discussion on this matter. It was decided that we shall meet again on the 6th. The different parties were asked to give their memoranda.

17.32 hrs.

CODE OF CRIMINAL PROCEDURE  
BILL—Contd.

MR. SPEAKER: We shall now resume the debate on the Code of Criminal Procedure Bill. We have already fixed the time.

SHRI RAM NIWAS MIRDHA: I beg to move

“That the debate on the Code of Criminal Procedure Bill, 1972, which was adjourned earlier today, 5th September, 1973, be resumed now.”